

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. App. (AT) (Insolvency) No. 822 of 2020

IN THE MATTER OF:

Telecom Regulatory Authority of India

...Appellant

Versus

Dishnet Wireless Ltd & Anr.

...Respondents

Present:

For Appellant : **Mr. Abhishek Kumar and Ms. Maneesha Dhir,
Advocates**

For Respondents : **Mr. Vaijayant Paliwa, Advocate for R-1
Mr. Dhruv Dewan and Ms. Harshita Choubey,
Advocates for R-2**

ORDER
(Through Virtual Mode)

25.09.2020 Issue notice upon the Respondents.

At this stage, notice on behalf of Respondent No. 1 is waived and accepted by Mr. Vaijayant Paliwal. Notice on behalf of Respondent No. 2 is waived and accepted by Mr. Dhruv Dewan. Service is complete. No further notice needs to be issued upon the Respondents.

Since the connected appeal preferred against the same impugned order is listed for consideration on 13th October, 2020, let this appeal also be taken up on the same date along with the connected appeal i.e. 'Company Appeal (AT) (Insolvency) No. 758 of 2020'. Respondents may file their reply-affidavits within 10 days. Rejoinder, if any, may be filed by the Appellant within 5 days thereof. Learned counsels for the parties may also file their short written submissions, not exceeding three pages, along with their pleadings.

List the appeal 'for Admission (After Notice)' on **13th October, 2020** along with 'Company Appeal (AT) (Insolvency) No. 758 of 2020'.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

/ns/gc/

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